

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Appeal No. 230/2017

IN THE MATTER OF:

Shataveer Devlopers Pvt. Ltd.
Vs.
Registrar of Companies

.... APPLICANT / PETITIONER
.... RESPONDENT

SECTION:

Under Section 252

Order delivered on 21.02.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)


PRESENTS:

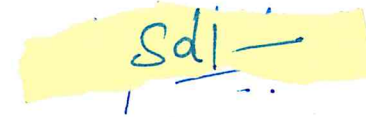
For the Petitioner(s):-	Mr. Anurag Nirbhaya. CS
For the Income Tax Deptt.:	Ms. EashaKadian, Proxy Counsel for Ms. Lakshmi Gurung, Standing Counsel

ORDER

Learned counsels for the parties are present. Learned counsel for the respondent is directed to file reply within a period of 2 weeks with copy in advance to the counsel for petitioner. Rejoinder, if any, be filed within 1 week thereafter.

Post the matter on 22nd March 2018 for consideration.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)